

to Members, though the Report, I think, was circulated long before; and since it was long before, they were under the impression that there was long enough time. My only point is why it should come suddenly. I would like to know whether Government would like to take it up tomorrow or the day after.

डा० काटजू : अगर कल ले लेवें तो भी मुझे कोई एतराज नहीं है। बल्कि अगर आप इस को शनिवार को ले लें तो और ज्यादा अच्छा है।

Hon. Members: No, no.

Mr. Speaker: Order, order. The point is that I want to be definite about the date on which this should be discussed. I will keep it for tomorrow. Hon. Members, who wish to table amendments, may do so today. I am unwilling to take away Saturday as far as possible.

श्री पी० एन० राजभोज (शोलापुर—रक्षित—प्रनुसूचित जातियाँ) : अध्यक्ष महोदय, पंडित नेहरू जी ने कहा था कि इस के लिये पूरा एक दिन मिलेगा। इस लिये मैं यह कहना चाहता हूँ कि उस दिन वक्तावचन अगर नहीं होना चाहिए क्योंकि यह बड़ा इम्पार्टेंट वक्तावचन है।

Mr. Speaker: One day always presupposes the question hour deducted; that is the practice. That is not the reason for having it on Saturday. If there is pressure of business, then we may consider as to whether a Saturday has to be taken away.

Shrimati Renu Chakravarty (Basirhat): On a point of information, Sir. If we do not take up the Report of the Commissioner for Scheduled Castes and Scheduled Tribes, just now, we shall be going to the Forward Contracts (Regulation) Amendment Bill and other Bills. Naturally, amendments, which have to be moved, have not yet been given notice of. Therefore, I would request that the next

motion should come rather than the Legislative Business.

Mr. Speaker: I am afraid the hon. Member will have sufficient time to give notice of amendments. The order of business now today is—

Bills for introduction; there are four.

Thereafter, there will be further consideration of the Bill further to amend the Indian Tariff Act.

Then will come the Forward Contracts Bill.

Then the Minimum Wages (Amendment) Bill. Perhaps she is anxious to have some amendments to that Bill. There is enough time; and we shall consider the question of waiving notices if possible. I think it is better if hon. Members give notices just within half an hour or an hour, so that Government also may have some time to consider them.

Shri M. S. Gurupadaswamy (Mysore): We have no sufficient time for the Forward Contracts Bill. Notice was given only today and the next Bill is the Forward Contracts Bill.

Mr. Speaker: Well, I do not think in this particular case the objection could be considered to be valid. The Bill, as received from the Council of States, was circulated to the Members, and intimation thereof was given in the bulletin. That is sufficient time. Now, we shall proceed to the Bills to be introduced.

#### DELIVERY OF BOOKS (PUBLIC LIBRARIES) BILL

مستتر آف ایجوکیشن ایلڈ

نیچرل ڈیسورڈز ایلڈ سائٹنگ ڈیسرچ

(ولانا آزاد): جلاب میں یہ تصدیق

کرتا ہوں کہ جو بل اس غرض سے تیار

کھا گیا ہے کہ نیشنل لائبریری اور

دوسرے کتب خانوں کو تمام چھپی

ہوئی کتابیں بھیجی جائیں۔ اس کو

پہنچانے کی اجازت دی جائے۔

[The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): I beg to move for leave to introduce a Bill to provide for delivery of books to the National Library and other public libraries.]

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for delivery of books to the National Library and other public libraries."

*The motion was adopted.*

مولانا آزاد : میں پتھس کرتا  
ہوں -

[Maulana Azad: I introduce the Bill.]

#### SALT CESS BILL

The Minister of Production (Shri K. C. Reddy): I beg to move for leave to introduce a Bill to provide for the levy and collection of a cess on salt for the purpose of raising funds to meet the expenses incurred on the salt organization maintained by Government and on the measures taken by Government in connection with the manufacture, supply and distribution of salt.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the levy and collection of a cess on salt for the purpose of raising funds to meet the expenses incurred on the salt organization maintained by Government and on the measures taken by Government in connection with the manufacture, supply and distribution of salt."

*The motion was adopted.*

Shri K. C. Reddy: I introduce\* the Bill.

#### PRESS (OBJECTIONABLE MATTER) AMENDMENT BILL

The Minister of Home Affairs and States (Dr. Katju): I beg to move for leave to introduce a Bill to amend the Press (Objectionable Matter) Act, 1951.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to amend the Press (Objectionable Matter) Act, 1951."

*The motion was adopted.*

Dr. Katju: I introduce the Bill.

#### GOVERNMENT OF PART C STATES (AMENDMENT) BILL

The Minister of Home Affairs and States (Dr. Katju): I beg to move for leave to introduce a Bill to amend the Government of Part C States Act, 1951.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to amend the Government of Part C States Act, 1951."

*The motion was adopted.*

Dr. Katju: I introduce\* the Bill.

#### INDIAN TARIFF (THIRD AMEND- MENT) BILL

Mr. Speaker: The House will now proceed with the further consideration of the following motion moved by Shri Karmarkar on the 14th instant:

"That the Bill further to amend the Indian Tariff Act, 1934, be taken into consideration."

The Minister of Commerce (Shri Karmarkar): Mr. Speaker, Sir, I carefully followed the debate as it emerged yesterday and I propose to refer to the broad points that have arisen.

\*Introduced with the recommendation of the President.